## O.A.18/90 Date: 22-4-93

Mr.S.Natarajan for the applicants and Mr.N.K.Srinivasan for the respondents.

Counsels state that the matter has not yet been decided by the Supreme Court but the arguments have been heard in that case. Shri Srinivasan states that the interim order should be vacated as the matter/ has in substance has been decided against the applicants by the Principal Bench. Shri Natarajan requests that if the interim order is vacated only the eviction of the applicants from the quarter should be stayed. Accordingly eviction of the applicants from the quarter is stayed; rest of the interim stay is vacated.

Matter to be listed for FH on 18-8-93.

Copy of this order be given to the parties.

(M.Y.PRIOLKAR)

(M.S.DESHPANDE)

М

415743

## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY

O.A.No.18/90

Dated 18-8-93

Mr. S.Natarajan for the applicant,
Mr. N.K.Srinivasan for the respondents.

Mr. Natarajan states that an identical issue has since been decided by the Supreme Court and the decision goes against the applicant. Therefore, he prays for permission to withdraw this application. Mr. Srinivasan has no objection.

The application is dismissed as withdrawn with no order as to costs

(Smt.L.Swaminathan)
Member(J)

(M.Y.Priotkar) Member (A)

to Applicant/it appeadent (1)